

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 633/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 tariff block and determination of transmission tariff for the 2024-29 tariff block for Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in the Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Petitioner : Power Grid Corporation of India Limited

Respondents : Haryana Power Purchase Centre (HPPC) and Others

Parties Present : Ms. Pallavi Saigal, Advocate, HPPC
Ms. Kaavya Madaan, Advocate, HPPC
Shri Akash Lamba, Advocate, NTPC
Shri Vedant Choudhary, Advocate, NTPC
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Singh, PGCIL
Shri Vijay G., PGCIL
Shri Arjun Malhotra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL

Date of Hearing : **18.6.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the Petitioner's representative submitted that all the information sought by the Commission had already been provided by the Petitioner. He further submitted that time may be granted to the Grid Controller of India Limited (GCIL) and



the Central Transmission Utility of India Limited (CTUIL) to file their respective replies, which are required for the adjudication of the issues involved in this Petition.

3. The learned counsel for Respondent No. 1, i.e., Haryana Power Purchase Centre (HPPC), sought three weeks' time to file its response to the reply of National Thermal Power Corporation (NTPC).

4. The learned counsel for NTPC sought permission to file its reply to the response of HPPC, if required.

5. After the hearing, the Commission directed CTUIL and GCIL to submit the following information on an affidavit within three weeks:

CTUIL

- (i) The planning philosophy of the transmission assets covered in this Petition
- (ii) Clarify whether the transmission assets will continue to be used for ISTS purposes after the PPA with HPPC expires on 31.12.2025? If so, provide the supporting details and justification.
- (iii) Is the transmission system associated with Faridabad GPP dedicated to Haryana State?

GCIL

- (i) The transmission line associated with Faridabad GPP is a dedicated transmission system for the State of Haryana. Clarify how the transmission assets qualify for use as ISTS assets. If the dedicated transmission line cannot be used as ISTS, submit any alternative proposal for using the transmission assets for ISTS purposes, along with a technical justification.

6. The Commission further allowed HPPC to file its response to NTPC's reply, by affidavit, within two weeks, with an advance copy to NTPC, who may file its response, if any, within a week thereafter.

7. The Petition will be listed for further hearing on **23.7.2026 at 2.30 P.M.**

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

